

modernise India's naval weaponry  
by manufacturing indigenous sub  
marines and ships integrating mo  
dern concept;

(b) if so, what are the details there of  
stating the extent to which dependence on  
foreign countries would be minimised; and

(c) what period is likely to be taken  
in its implementation?

THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (SHRI  
SHIVRAJ V. PATIL): (a) to (c) The  
Defence Plan (Navy) 1979-84 contains  
provisions for the construction of modern  
ships as well as submarines indigenously.  
Where technology is not yet available this  
will be obtained through technical  
collaboration with foreign shipyards.

One of the main aims of the current Plan  
is to go forward towards the aim of  
achieving self-reliance in the field of Naval  
hardware and with the successful  
implementation of the Plan as well as those  
to follow, it is hoped that a high degree of  
self-reliance would be achieved by the end  
of the decade. Further details cannot be  
disclosed in the public interest.

#### **Facilities to Foreign firms for industry**

2078. PROF. RAMI AL P/RIKH:  
Will the Minister of INDUSTRY be  
pleased to state:

(a) whether Government has decided to  
liberalise facilities for foreign firms to open  
industries in India;

(b) if so, the reasons and the details  
thereof;

(c) whether Government have  
considered the detrimental effect of such a  
policy on growth of indigenous industry;

(d) whether any special measures have  
been taken or proposed to be taken to  
safeguard the interests and growth of  
indigenous as well as small industries in  
India;

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (SHRI  
CHARANJIT CH-  
ANANA): (a) No, Sir.

(b) to (d) Do not arise.

#### **Memorandum from all India Hindustan Lever Mazdoor Sabha**

2079. SHRI J. K. JAIN: Will the  
Minister of LABOUR be please I to

(a) whether any memorandum has  
since been received by the Ministry from  
All India Hindustan Lever Mazdoor Sabha  
regarding tire Sales Promotion  
Employees; and

(b) what steps are being taken to  
redress the grievances of the large number  
of sales promotion employees of the above  
company as well as of other companies ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR (SHRI P.  
VENKATA REDDY): (a) and (b)  
Government has not received any  
memorandum from All India Hindustan  
Lever Mazdoor Sabha regarding sales  
promotion employees. Wherever any  
grievances of sales promotion employees  
are brought to the notice of the  
Government, it does its best to redress  
them.

#### **Number of Employment Exchanges in the Country**

2080. SHRI J. K. JAIN: Will  
the Minister of LABOUR be pleased  
to state: «

(a) the total number of Employment  
Exchanges as at present in the country;

(b) the number of vacancies notified during the first two quarters of the year 1980, i.e. during the months of January—June, 1980;

(c) the number of submission made and placements effected during the period: and

(d) the number of applicants on the Live Register of the Employment Exchanges at the end of June, 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY):

(a) the number of Employment Exchanges at present is 563. In addition, 70 university Employment Information & Guidance bureaux are also functioning.

(b) The number of vacancies notified during the period January—June, 1980 was 4.19 lakhs.

(c) The number of submissions made and placements effected during January—June, 1980 was 26.1 and 2.4 lakhs respectively.

(d) The number of applicants on the Live Register of Employment Exchanges at the end of June, 1980 was 1.52 crores.

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### RE. ADMISSIBILITY OF QUESTIONS

SHRI N.K.P. SALVE (Maharashtra) : Sir, just give me half a minute. This is over the question of procedure...

SHRI MANUBHAI PATEL (Gujarat) : Sir, kindly don't announce that Question Hour is over, because on my question ten minutes were wasted. Kindly give me that time....

MR. CHAIRMAN : I don't think I can do that. What is to be done if honourable Members do not conserve the time ?

श्री साहसी मोहन निगम (मध्य प्रदेश) : समापति महोदय इस में आधे घंटे की बहस होनी चाहिए। इस बात को आप मान लीजिए।

MR. CHAIRMAN : Question Hour is definitely over. Yes, Mr. Salve.

SHRI N.K.P. SALVE : Every day it has been happening and that is why I am making this submission. If they want to make all sorts of allegations of corruption, maladministration and things like that, they are entitled to do according to the procedure prescribed in law, and I have nothing to say but.....

SHRI RAMESHWAR SINGH (Uttar Pradesh) : Is it not misuse of Government machinery ?

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh) : It is a misuse of Government machinery.

SHRI N.K.P. SALVE : No use shouting like this .

Mr. Chairman, I am drawing your attention to Rule 47 sub-rule (ii) and sub-rule (v), that it shall not bring in any name or statement not strictly necessary to make the question intelligible and that it shall not ask for an expression of opinion or the solution of an abstract legal question or of a hypothetical proposition. See sub-rule (vi) also, that it shall not ask as to the character or conduct of any person except in his official or public capacity. Otherwise, the honour and respect of an individual who is not here to defend himself is not safe in this House. Yesterday a question was asked about an honourable Member who is a Member of that House. ..whether his house